

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).11058/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 2923/1982 passed by the High Court of Judicature At Allahabad)

VEEREY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA NO.128450/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 11059/2018 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 129196/2018

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 129198/2018)

Date : 15-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
 Mr. P.N. Misra, Sr. Adv.
 Mr. Raman Yadav, Adv.
 Mr. Syed Mehdi Imam, AOR
 Ms. Varnita Rastogi, Adv.
 Mr. Patiraj Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP (CRL.) NO.11058/2018

Exemption from filing official translation is granted.

Issue notice on the Special Leave Petition as well as on

the bail application returnable within four weeks.

SLP (CRL.) NO.11059/2018

We do not find any reason to interfere with the impugned order.

The Special Leave Petition is, accordingly, dismissed.

Pending Applications stand disposed of.

(GEETA AHUJA)
COURT MASTER (SH)

(KAILASH CHANDER)
ASSISTANT REGISTRAR